IN THE NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH, KOLKATA

I.A. 268 / KB / 2017

IN

C.P. 46 / 2006

In the matter of:

Ashok Mittal & Anr.

....Petitioner(s)

Vs.

Uniworth Resorts Ltd. & Ors.

....Respondents

ORDER DELIVERED ON: 08.08.2017

For the Petitioner(s):

Swaraj Shaw, Advocate

CORAM:

Ms. Manorama Kumari, Member (J)

Ms. Manorama Kumari, Member (J)

ORDER

The instant application is filed by the petitioner with a prayer:-

(A) To allow the present application.

(B) And allow the prayer A and Prayer B, of the application being No. I.A. 189 / 2017 and

(C) In such order / orders.

Heard, the petitioner. Perused the record, it is very strange to find that on filing I.A. Application No. 189 / 2017, the petitioner filed another I.A. Application, that is, instant application being I.A. No. 268 / 2017 directing the Bench to consider the prayer A and B of I.A. 189 / 2017.

The petitioner by filing I.A. 268/2017 is attempting to take order as per his own convenience and whims which is a grave abuse of process of law. Hence, the said application is dismissed with a cost of Rs. 5,000/- to be deposited in the Central Army Welfare Fund, before proceeding any further hearing.

MANORAMA KUMARI MEMBER (J)

Sd/-